

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawas Khan):

(a) Yes.

(b) No.

(c) The Maharashtra Government granted a loan of Rs. 94 lakhs to the Sholapur Mills. The workers were paid their own share of the provident fund contributions from the Special Reserve Fund created under the Employees' Provident Fund.

(d) The India United Mills, Bombay has been advanced against mortgage of their assets, a sum of Rs. 150 lakhs as loan by the Central Government, an equal amount being advanced by the State Government. It has also been decided to help the following Mills to get direct loans from the Central and State Governments, or from commercial banks, against guarantees to be furnished by the Central and State Governments on 50 : 50 basis:—

Names of Mills	Amount (Rs. in lakhs)
1. Muir Mills Ltd., Kanpur	80
2. Digvijay Spinning and Weaving Co. Ltd. Bombay	30
3. Indore Malwa United Mills, Indore	25
4. New Kaiser-I-Hind Spinning Weaving Co. Ltd., Bombay	50

Goa Fertiliser Plant

1453. Shri H. C. Linga Reddy:
 Shri P. R. Chakraverti:
 Shri P. C. Boroach:
 Shri Bhagwat Jha Azad:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri M. L. Dwivedi:
 Shri Bado:

Shri Hukam Chand
 Kachhavaia:

Shri Vishwa Nath Pandey:

Dr. Karni Singhji:

Shri Rama Chandra Mallick:

Shri Sudhansu Das:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the American collaborator in the proposed Goa Fertiliser Plant made a proposal to restrict the sale of other fertilisers in the marketing area covering Maharashtra, Goa and Mysore;

(b) whether a request has also been made to Government not to permit the marketing of imported and domestic fertilisers in the manner that could create unfair competition for the Goa project; and

(c) if so, the final decision taken in this matter and also in the pricing policy?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Yes.

(c) Government did not agree to party's proposal to restrict the sale of other fertilizers since such restriction, if imposed would mean a negation of free market conditions for fertilizer distribution which has been sought for by all private sector fertilizer projects. Government will, however, ensure to the extent possible that the Company does not have to face unfair competition. As regards pricing, the policy is that all fertilizer projects licensed upto 31st March, 1987, will be free to fix prices of their products and to organise their own distribution for a period of seven years from the commencement of commercial production, subject to Government having the option to take upto 30 per cent of the products at a negotiated price.